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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 257-L.—6th March, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 17 of 2017**THE BENGAL LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS) (AMENDMENT) BILL, 2017.****A****BILL**

to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937.

WHEREAS it is expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the purpose and in the manner hereinafter appearing;

Ben. Act II of 1937.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and Commencement.

1. (1) This Act may be called the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

The Bengal Legislative Assembly (Members' Emoluments) (Amendment) Bill, 2017.

(Clause 2.)

Amendment of section 3 of Ben. Act II of 1937.

2. In section 3 of the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the words "five thousand rupees", the words "ten thousand rupees" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937 (Ben. Act II of 1937), with a view to increasing the salary of the members of the West Bengal Legislative Assembly from five thousand rupees *per mensem* to ten thousand rupees *per mensem*.

2. The Bill has been framed with the above object in view.

KOLKATA,
The 3rd March, 2017.

PARTHA CHATTERJEE,
Member-in-Charge.

FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provisions of the Bill. Adequate provisions shall be made in the budget to meet the expenditure involved on this account.

KOLKATA,
The 3rd March, 2017.

PARTHA CHATTERJEE,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*